

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 319 OF 2020

Anthony Cardozo

..... Petitioner

V e r s u s

State of Goa & Ors.

..... Respondents

Mr. Nigel Da Costa Fraiss with Mr. G. Malik, Advocates for the Petitioner.

Mr. D. Pangam, Advocate General with Ms. Ankita Kamat, Additional Government Advocate for the Respondent nos. 3 to 7.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 7th December, 2020

P.C.

1. Leave is further granted to amend the petition. Amendment to be carried out within two days and amended copy to be supplied to the learned Counsel appearing for the respondents.

2. The time limit for replies by respondents is extended up to 22.12.2020. The time limit to file rejoinder is also proportionately extended up to 04.01.2021.

3. Stand over to 6th January, 2021.

M. S. JAWALKAR, J.

M. S. SONAK, J.

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